

OFFICE OF THE DISTRICT JUDGE, BARGARH

No. 1822(4)/Date: 19.3.2021

From:

Shri Sanjaya Kumar Sahoo,
District Judge, Bargarh

To:

The Judge, Family Court, Bargarh
The Addl. District & Sessions Judge, Padampur
The Addl. District & Sessions Judge, Bargarh
The A.D.J.-cum-Special Court Under POCSO Act,
Bargarh
The Chief Judicial Magistrate, Bargarh
The A.S.J.-cum-Registrar, Civil Courts, Bargarh
The Senior Civil Judge, Bargarh/Padampur
The Sr. C.J.-cum-A.S.J. (Women's Court), Bargarh
The Civil Judge, Bargarh
The S.D.J.M., Bargarh/ Padampur
The Nyayadhikari, Gram Nyayalaya, Attabira
The Civil Judge-Cum-J.M.F.C., Barpali
The Civil Judge-Cum-J.M.F.C., Sohela
The Civil Judge-Cum-J.M.F.C., Bheden
Sri Naroj Kumar Sahu, J.M.F.C., Bargarh
Smt. Swastika Panda, J.M.F.C., Bargarh
Ms. Nazeda Khatun, J.M.F.C., Bargarh

Sub: Observation of the Hon'ble Court in the V.C. held on
17.03.2021

Sir/Madam,

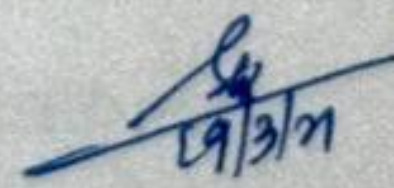
In inviting a reference to the subject captioned
(Supra), I am to bring your notice the following observations
made by the Hon'ble Court during the interaction in V.C.

1. Officers are required to devote personal attention for the cases
pending for more than 25 years and 40 years both in Civil and
Criminal side.

2. The case records to be posted on day to day basis positively and progress of the same should be submitted in the monthly meeting of Judicial Officers. In case of sending notice to the parties, a short date should be fixed for S.Rs and the process should be issued by speed post. In appropriate occasion, special messenger should be sent to ensure early appearance of the party in those cases.
3. All endeavour should be made for disposal of all 25 / 40 years old cases by the end of 2nd week of April, 2021 and compliance report in this regard must be submitted weekly for perusal.
4. Immediate steps should be taken for vacation of stay orders passed earlier either by the Hon'ble Court or by any other Courts by scrupulously following the dictum of the Hon'ble Apex Court in the order dated 15.10.2020 passed in Misc. Application No.1577 of 2020 in Criminal Appeal No.1375-1376 of 2013 in the matter of **Asian Resurfacing of Road Agency Pvt. Ltd. & Another Vrs. Central Bureau of Investigation.**
5. All the Officers are impressed upon to verify the website of the Hon'ble Court regarding correct position of the cases in which stay was granted earlier and to find out whether any of such cases is disposed of by the Hon'ble Court in the mean time.
6. A special drive is to be undertaken by the Officers for disposal of year old cases giving more emphasis to 25/40 years old cases.

The above observations made by the Hon'ble Court should be scrupulously followed without fail and any deviation thereof shall be viewed seriously and the matter will be reported to the Hon'ble Court as directed.

Yours faithfully,



District Judge, Bargarh